

**ANNEXURE-8**

**Name of the Corporate Debtor: Venkat Estates Private Limited**


**Date of Commencement of CIRP - 04.06.2025 Case No. CP (IB) 88/BB/2025**

**List of Creditors As on 09.07.2025**

**List of Operational Creditors (Other than workmen and employees and Government Dues)**

**(Amount in Rupees)**

S.No	Name of the Creditors	Details of claim Received		Details of claim admitted				Amount of any mutual dues, that may be set off	Amount of claim under verification	Remarks if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by guarantee	Whether Related Party	% of Voting Share	Amount of Contingent claim	
1	Govind Reddy And Yashnodamma	25.06.2025	4,61,81,079.00	4,61,81,079.00	Form B - Land Owner	[*]	[*]	0	0	[*] Land Owner (LO) is the party to the Joint Development Agreement (JDA) signed by Corporate Debtor (CD) and LO
2	A Raghavendra Rao & Associates	24.06.2025	8,85,000.00	8,85,000.00	Form B Consultation Service to CD	No	No	0	0	CD - Consultation Services
	<b>Total</b>		<b>4,70,66,079.00</b>	<b>4,70,66,079.00</b>						

**For Venkat Estates Private Limited**  
**The Company Under CIRP**  
  
**CS Raghunathan Krishnasamy**  
 M.Com, FCMA, FCS, FIP  
 Resolution Professional  
 NCLT Case No. CP/IB/88 of 2025